BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

C.P. NO: 129 /93 m O.A. No: 431/92

Shi V.B. Nagare

.. Applicant

-versus-

U nion of India & Ors.

.. Respondents

Coram: Hon'ble Shri M.Y.Priolkar, Member(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

## Appearances:

- 1. Mr.D.V.Gangal Advocate for the Applicant.
- 2. Mr.V.S.Masurkar Counsel for the Respondents.

TRIBUNAL'S ORDER:

Date: 2-11-93

Mr.D.V.Gangal for the applicant.

Mr.V.S.Masurkar for the respondents.

Thexam This contempt petition has been filed by the applicant for non-implementation of our judgment dt. 17-6-92.

According to Mr.Masurkar an S.L.P. has been filed before the Hon. Supreme Court against the judgment but no stay has been granted.

We, therefore, direct the respondents to implement the judgment within two months from today unless in the meanwhile they obtain a stay from the Hon. Supreme Court.

W-ith these directions the CP is disposed of.

Copy of this order be given to the parties.

(Smt. Lakshmi Swaminathan)
M(J)

(M.Y.Priolkar)
M(A)